

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:135/2001
DATED THE 14TH DAY OF JUNE, 2001

CORAM:HON'BLE SMT. SHANTA SHAstry, MEMBER(A)

Shri Harpalsingh,
Chief Superintendent,
Central Telegraph Office,
Pune - 411 001.

... Applicant

None for Applicant

V/s.

1. Union of India,
Secretary,
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhavan 20 Asoka Road,
New Delhi - 110 001.

2. The Principal General Manager,
Pune Telecom, Bharat Sanchar Nigam Ltd,
Telephone Bhavan, Bajirao Road,
Pune - 411 002.

... Respondents

By Advocate Shri V.S.Masurkar

(ORAL)(ORDER)

Per Smt. Shanta Shastry, Member(A)

None for applicant. Shri V.S.Masurkar appears for Respondents ^{and} submits that in this OA, the relief sought really does not pertain to service matter. The applicant is trying to claim reimbursement of an Ayurvedic Medicine. According to him ^{Rhubarb is} however the said drug ^{is} ^{unrefined} a Chinese Medicine, the Nodal Ministry has not ^{unrefined} agreed to the reimbursement. However, the prayers made in para 8(a) and (b) again do not constitute a service matter and this Tribunal cannot pass any direction on these prayers. These prayers therefore will have to be deleted. The learned counsel

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further points out that the relief sought is from Department of Post. However, the Department of Post has not been made a party to this application.

2. In my considered view therefore this application being defective cannot be entertained and the same is therefore disposed of with ~~advice~~^{liberty} to the applicant to come up with a fresh OA with appropriate prayer for relief. No costs.

Shanta S
(SHANTA SHAstry)
MEMBER(A)

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